

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

ITA No. 3061/Del/2018
Asstt. Year : 2010-11

Quippo Oil & Gas Infrastructure Limited D-2, 5 th Floor, Southern Park, Saket Place, New Delhi – 110 017 PAN AAACQ1278P (Appellant)	Vs.	Additional Commissioner of Income Tax, Special Range-7, C.R. Building, New Delhi – 110 002. (Respondent)
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Assessee by:	Smt. Alka Arren, Advocate
Department by :	Shri Sanjay Kapoor, CIT(DR)
Date of Hearing	23.09.2021
Date of pronouncement	23.09.2021

ORDER

PER AMIT SHUKLA, JM

This appeal filed by the assessee is directed against the order dated 1.2.2018 passed by the Ld. CIT (A), 7, New Delhi relating to assessment year 2010-11.

2. The Ld. Counsel for the assessee, vide letter dated 23rd September, 2021 has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned CIT (DR) has no objection for withdrawal of the appeal.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 23rd September, 2021.**

sd/-

**(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER**

sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Dated: 23/09/2021

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1. Applicant

2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi